

**Inspection report for the compliance of Hon'ble National Green Tribunal,
Southern Zone, Chennai in its order dated: 15.12.2022 in respect of
O.A. No. 25 of 2022**

Earlier, the unit M/s. Escapade Real Estate Pvt Ltd, S.F No. 381/1A, 381/1B1, etc., Senkuntram Village, Chengalpattu Taluk, Chengalpattu District has obtained Environmental Clearance from the MoEF&CC, GoI, New Delhi vide letter dated 22.07.2008 for the construction of residential complex on a plot area of 1,82,329.61 sq.m. The total built up area proposed is 1,15,492.88 sq.m It is proposed to construct 238 villas (G+1) and 368 apartments (stilt+4 floors). The unit has also obtained consent for establishment vide Board Proc. dated 25.06.2009 for construction of residential complex with total built up area of 1,15,492.88 sq.m.

Subsequently, the unit has obtained separate Environmental Clearance from SEIAA, Tamil Nadu vide Lr.No. SEIAA/ TN/F.3814/ EC/8(a)/435/2015 dated 18.12.2015 for the construction of residential development comprising of Block A (G + 3 Floors) – 7 wings, Block B (G + 3 Floors) – 30 wings, Block C (G + 3 Floors) – 3 wings, Block D (G + 3 Floors) – 4 wings, Block E (G + 3 Floors) – 7 wings, Block F (G + 3 Floors) – 1 wing, Block G (G + 3 Floors) – 1 wing with total built up area of 90531.36 Sq.m. and with dwelling units- 936 Nos. and for the sewage generation of 564 KLD and no trade effluent generation. The unit has proposed to provide DG set 250 KVA-1No. and 500 KVA-2 nos.

The unit has obtained planning permission from the DTCP vide Letter no.695/2014/CH 3 dated 15.7.2015 and vide Letter No: 23472/18/CH3 Dt: 10/01/2019 and obtained building plan approval from Maraimalai Nagar

Municipality vide Letter No. 413/2015/A1 Dt: 06/11/2015 and vide letter no.236/2019 dated 15.2.2019.

The unit has obtained Consent for Establishment under the Water and Air Acts vide Board's proceedings no. T2/TNPCB/F.1219MMN/RL//MMN/W/2020 dated: 19/02/2020 for the construction of Residential development of Block A (G+3F) - 7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F) - 3Wings, Block D (G+3F) - 4 Wings, Block E (G+3F)- 7 Wings, Block F (G+3F)- 1 Wing, Block G (G+3F) - 1 Wing with 936 dwelling units with total built up area of 90531.36 Sq.m.

The unit has applied and obtained Consent to Operate – Phase I under the Water and Air Acts vide Board's proceedings no.T2/TNPCB/ F.1219MMN/ RL/MMN/W&A/ 2021 Dated: 30/04/2021 valid up to 31.03.2022 for the Residential development of Block A (G+3F)-2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units with total built up area of 14727.23Sq.m and for the sewage generation of 87 KLD and for the utilization of treated sewage on land for gardening, toilet flushing and to discharge part of the treated sewage to farmers for irrigation purpose.

Further the proponent has submitted an application at SEIAA vide Online No. SIA/TN/MIS/232358/2021 dated 04.10.2021 for the expansion of Residential Complex for the earlier EC issued vide Lr. No. SEIAA/TN/F.3814/EC/8(a)/435/2015 dated 18.12.2015. As per the earlier EC issued in 2015.

S. No.	Description	As per EC	Difference due to Expansion	Total As per Proposed
1.	Built up Area	90531.36 sq. m.	8350.16	98881.52 sq. m.
2.	No. of Dwelling Units	936	36	972
3.	Population	5424	5382	42
4.	Fresh Water Requirement	431	31	462
5.	STP Capacity	600 KLD	150 KLD	750 KLD
6.	DG Sets	250 Kva – 1No. 500 Kva – 2 Nos.	-	250 Kva – 1No. 500 Kva – 2 Nos.
7.	Solid Waste Generation	2468 kg/day (2.5T/day)	28 kg/day	2496 kg/day

This proposal has been kept abeyance due to the ongoing case.

The unit has not obtained CTO for the constructed 185 Nos. of villas with total built up area of 32053.5 Sq.m. For which the unit has stated that it is a separate entity and it is not part of their project. Show cause notice was issued to the unit for the above said activity without valid consent of the Board by the TNPCB.

The unit has provided Sewage Treatment Plants of capacities 100 KLD, 75 KLD and 75 KLD. Recently the unit has installed a new STP having capacity of 750 KLD for the treatment and disposal of sewage generated from

the residential complex and also from the villas. The treated sewage was utilized on land for gardening within the residential complex. The unit has made some pipeline arrangements for utilizing part of the treated sewage to farmers for irrigation purpose.

The Petitioner Thiru M Sundaramurthy and Others have a land of about 160 Cents adjacent to the said residential complex in the Eastern side and the said land was surrounded by compound wall on all four sides. No discharge of sewage into the adjacent land of the petitioner was noticed during the time of inspection.

The said site was inspected on 04.02.2023 during inspection the following points were observed: -

- I. M/s. Escapade Real Estate Pvt Ltd, S.F No. 381/1A, 381/1B1, etc., Senkuntram Village, Chengalpattu Taluk, Chengalpattu District has obtained Environmental Clearance from the MoEF&CC, GoI, New Delhi vide letter dated 22.07.2008 for the period of five years (i.e., Up to 21.07.2013).
- II. Obtained EC from MOEF&CC for the construction of residential complex on a plot area of 1,82,329.61 sq.m. The total built up area proposed is 1,15,492.88 sq.m It is proposed to construct 238 villas (G+1) and 368 apartments (stilt+4 floors).
- III. Obtained EC from SEIAA-TN for the construction of residential development comprising of Block A (G + 3 Floors) – 7 wings, Block B (G + 3 Floors) – 30 wings, Block C (G + 3 Floors) – 3 wings, Block D (G + 3 Floors) – 4 wings, Block E (G + 3 Floors) – 7 wings, Block F (G + 3 Floors) – 1 wing, Block G (G + 3 Floors) – 1 wing with total built up area of

90531.36 Sq.m. and with dwelling units- 936 Nos. and for the sewage generation of 564 KLD.

- IV. As per the Certified Compliance Report (CCR) issued by the MoEF&CC vide Letter F. No.EP/12.1/744/TN dated 14-07-2015/687, it is ascertained that the Construction Activity was started in March 2010 and 185 number of Villas out of 238 were constructed within the EC Validity period. (Copy Enclosed).

Status of Construction	
a) Date of Commencement	The Construction started in March 2010.
b) Date of Completion (actual and/or planned)	May 2013 the building completed (185 Villas) – remaining is not constructed.

- V. Environmental Clearance from SEIAA, Tamil Nadu vide Lr.No. SEIAA/TN/F.3814/ EC/8(a)/435/2015 dated 18.12.2015 for the sewage generation of 564 KLD.
- VI. PP has provided canal arrangements in the existing cart track to reach the rain water into lake.
- VII. Compound wall has provided in the boundary of the unit and around 10 m space provided for road, greenbelt development and other utilities. There is no constructions in the said area.
- VIII. The unit has generally complied the conditions stipulated in the previous consent orders issued by the TNPCB.
- IX. The PP has not obtained CTO for the construction of Villas as per EC obtained 2008 from MoEF&CC.

- X. The unit has applied and obtained Consent to Operate – Phase I, II and III under the Water and Air Acts vide Board's proceedings no. T3/TNPCB/F.1219MMN/RL/MMN/W/2023 DATED: 18/01/2023 valid up to 31.03.2023 for the Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings, Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of 48105.44 Sq.m.
- XI. As per the office records, the PP has not applied for extension of validity of EC issued by the MoEF&CC in 2008 vide EC Letter No.21-563/2007-IA.III dated 22.07.2008.



Thiru D. Velazhagan
SEAC-Member

Enclosures Attached :-

1. MoEF&CC , 2008 EC Copy .
2. SEIAA - TN , 2015 EC Copy .
3. 2008 EC - Certified Compliance Report
issued by MoEF&CC .
4. 2015 EC - Certified Compliance Report
issued by SEIAA - TN .

No. 21-563/2007-IA.III
 Government of India
 Ministry of Environment & Forests

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi - 110 003.

Dated: 22nd July, 2008.

To
 M/s. Escapade Real Estate Pvt. Ltd.,
 271, Poonamalee High Road,
 Kilpauk, Chennai - 600 010.

Subject: Construction of new Residential complex at Sengundram Village, Chengalpet Taluk, Kancheepuram District, Tamil Nadu by M/s. Escapade Real Estate Pvt. Ltd. - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No. nil, dated 13.06.2007 and subsequent letter dated 10.04.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 28th - 30th January, 2008 and 26th - 28th June, 2008 and awarded "Silver" grading to the project.

2. It is, interalia, noted (that the project involves the construction of residential complex on a plot area of 1,82,329.61 Sq.m. The total built-up area proposed is 1,15,492.88 Sq. mts. It is proposed to construct 238 villas (G + 1) and 368 apartments (stilt + 4 floors). The total water requirement is 418 KLD. (Fresh water requirement will be 282 KLD). The capacity of STP proposed is 400 KLD. Treated waste water to be used for flushing of toilets - 136 KLD and gardening - 244 KLD, The total solid waste generation will be 1.9 Tons/day (organic - 1.5 tons/day, inorganic - 300 kg/day) and STP sludge 100 kg/day. Total power requirement proposed is 8 MW. Total parking spaces proposed are for 1133 cars (covered - 732 and open - 401). The total cost of the project is Rs. 122 Crores.)

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:



PART A - SPECIFIC CONDITIONS

I. Construction Phase

- (i) "Consent for Establishment" shall be obtained from Tamil Nadu Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) Necessary permission/NOC shall be obtained from Forest Department before starting the construction activity at site.
- (iii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iv) A First Aid Room will be provided in the project both during construction and operation of the project.
- (v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (viii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Tamil Nadu Pollution Control Board.
- (xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.



- (xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/TNPCB.
- (xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xvi) Ready mixed concrete must be used in building construction.
- (xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- (xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxii) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.

Shamul

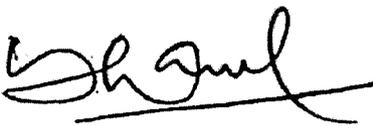
- (xxiii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiv) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxvi) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Tamil Nadu Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of proposed DG sets. Use low sulphur diesel. The location of the sets may be decided with in consultation with Tamil Nadu Pollution Control Board.

Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) Provision shall also be made for two wheeler parking.
- xi) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xii) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xiii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.



PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Bangalore.

4. Officials from the Regional Office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bangalore.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Regulations, 2006.

Environmental clearance is subject to final order of the Hon'ble Court of India in the matter of Goa Foundation Vs. Union of India, Writ Petition (Civil) No.460 of 2004 as may be applicable to this

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.



(Bharat Bhushan)
Director (IA)

22.07.2008

Copy to:

- (1) The Secretary, Department of Environment, Government of Tamil Nadu, Secretariat, Chennai
- (2) The Member Secretary, Tamil Nadu State Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600032
- (3) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- (4) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (5) Guard file.

(Bharat Bhushan)
Director (IA)

DR. S. KALYANASUNDARAM, I.F.S (Retd.),
CHAIRMAN



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY,
TAMILNADU,
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

ENVIRONMENTAL CLEARANCE (EC)

Letter No. SEIAA/TN/F. 3814/EC/ 8(a)/ 435 /2015 dt: 18.12.2015

To

M/s Escapade Real Estate Pvt.Ltd
No 3. Old No 25, Ganapathy Colony, 3rd Lane off
Cenotaph Road, Thenampet,
Thousand lights, Chennai - 600 018.

Sir,

Sub: SEIAA, TN - Environmental Clearance - Proposed construction of residential development by M/s Escapade Real Estate Private Ltd., at S.nos. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 Sengundram village, Chengalpattu Taluk, Kancheepuram District, Tamilnadu- Issued - Regarding.

- Ref: 1. Your application for Environmental Clearance dated: 03.09.2015.
2. Minutes of the 69th SEAC meeting held on 13.11.2015 & 14.11.2015
3. Minutes of the 148th SEIAA meeting held on 18.12.2015.

S. Kalyanasundaram
CHAIRMAN,
SEIAA - TN

This has reference to your application 1st cited, the proposal is for obtaining Environmental Clearance to establish a construction project under Category "B2" and Schedule S.No. 8(a) under the Environment Impact Assessment Notification, 2006, as amended.

The project components and utilities proposed to be provided by the applicant are as shown in below table extracted from the application:

PROJECT DETAILS		
Sl No	Description	Details
1)	Name of the Project proponent and address	M/s Escapade Real Estate Pvt.Ltd No 3, Old No 25, Ganapathy Colony, 3rd Lane off Cenotaph Road, Thenamppet, Thousand lights, Chennai - 600 018.
2)	Proposed Activity	Construction of residential development
3)	Schedule No.	8(a)
4)	Project Location	
	i) Survey Nos	S.nos. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9
	ii) Revenue Village	Sengundram

	iii) Taluk	Chengalpattu
	iv) District	Kancheepuram
5)	Area of the Land	81747.38 Sq.m.
6)	Built up Area	90531.36 Sq.m
7)	Brief description of the project	It is proposed to construct residential development of Block A (G+ 3 Floors) - 7 wings, Block B (G+ 3 Floors)- 30 wings, Block C (G+ 3 Floors) -3 wings, Block D (G+ 3 Floors) - 4 wings; Block E (G+ 3 Floors)- 7 wings, Block F (G+ 3 Floors) – 1 wing and Block G (G+ 3 Floors)- 1 wing
8)	No of Dwelling units	936
9)	No of Occupants	5382
10)	Parking facilities	Surface parking area- 8676.00 Sq.m
11)	Green Belt	22506.02 Sq.m
	UTILITIES-WATER	
12)	Total Fresh Water Requirements	431 KLD
	a) Source from where the water is proposed to be drawn	Local Body (Maraimalai Nagar Municipality)
	i) Domestic Purposes	427 KLD
	ii) Swimming Pool	4 KLD
	ii) Toilet Flushing (Recycled water)	222 KLD
13)	Waste Water	
	i) Sewage	564 KLD
	ii) Details of Treatment	STP- 600 KLD

	ii) Mode of Disposal with quantity	i) Flushing-222 KLD
		ii) Gardening-79 KLD
		iii) OSR Gardening-63 KLD
		iii) 172 KLD of Excess treated water will be disposed to farmers for irrigation purposes.
14)	SOLID WASTE	
	I) Municipal Solid Waste	2.5 T/Day
		Mode of Treatment & Disposal-
	i) Bio degradable-1.481 T/day	Decomposed through Organic waste Converter
	ii) Non Bio Degradable-0.987 T/day	Sent to Authorized recyclers
	ii) Dried sludge from STP: 70 Kg/day	Used as manure for Green belt development
15)	POWER REQUIREMENT	
	i) Electricity Board	2500 KVA
	ii) D.G. Set	250 KVA-1 no. 500 KVA-2 nos.
	iii) Height of Stack above the tallest Building	250 KVA-1 no.-18m from GL 500 KVA-2 nos.-19 m from GL
16)	Project Cost	Rs. 125 Crores
17)	Date of appraisal by SEAC: Agenda No:	13.11.2015 & 14.11.2015 69-06
18)	Date of Review/Discussion by SEIAA and the Remarks: The proposal was placed before the SEIAA vide Item No: 148-05 in its 148 th Meeting held on 18.12.15 and the proposal was discussed in detail and resolved to issue Environmental Clearance.	

The Proponent has furnished an affidavit in Rupees Fifty stamp paper each stating that

1. We commit to SEIAA that the total fresh water requirement for our proposed residential development is 431 KLD and it will be met through local body (Maraimalai nagar Municipality Water Supply Scheme). The required approval will be obtained from competent authority (Maraimalai nagar Municipality). We assure that the required permission from the competent Authority for supply of fresh water for entire period of operation will be obtained before handing over of the flats/individual houses or before obtaining completion certificate from the competent authority, whichever is earlier.
2. The total quantity of treated wastewater generated from the above residential complex is 536 KLD, out of which 79 KLD will be utilized for greenbelt development (The treated water used for greenbelt development inside the project premises will not pollute the soil/ground water/adjacent canals/lakes/ponds etc), 222 KLD for flushing and 235 KLD of excess treated wastewater out of which 172 KLD of wastewater will be given for irrigating agricultural land to nearby farmers upon proper agreement and remaining 63 KLD will be utilized for maintenance of OSR Area. In addition, we have also planned to offer treated wastewater to nearby agricultural farmers for irrigation purposes. The required permission from the competent Authority for the disposal of excess treated sewage for entire period of operation will be obtained before handing over of the flats/individual houses or before obtaining completion certificate from the competent authority, whichever is earlier.

3. Total Solid waste generated from the proposed development is 2538.7 kg/day; Out of which 1481 kg/day of biodegradable waste will be treated in organic waste convertor within the project site. 987 kg/day of Non biodegradable waste will be sold to authorized recyclers. STP sludge of 70 kg/day will be used as Manure for greenbelt development.

4. Photographs of the site taken on 06.11.2015 was signed by the Proponent and attested by approved Notary Public shows that the construction activity not commenced.

And also aware that I can be prosecuted under relevant act and rules, if am not ensuring the adherence of the above commitment"

The project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexure, the additional clarifications and the affidavit for vacant site furnished by the proponent, the SEAC appraised vide in the 69th meeting held on 13.11.2015 & 14.11.2015 and SEAC decided to recommend to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu vide Item No: - 148-05 in its 148th meeting held on 18.12.2015 and the proposal was discussed in detail and resolved to issue EC.

Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

SPECIFIC CONDITIONS

The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.

Part A- Conditions for Pre Construction phase:

- i) The project authorities should advertise with basic details at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.
- ii) In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
- iii) A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.
- iv) "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up any construction activity at the site.
- v) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- vi) The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including

- protection measures from lightning etc before commencement of the work.
- vii) All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
 - viii) Design of buildings should be in conformity with the Seismic Zone Classifications.
 - ix) The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
 - x) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
 - xi) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.
 - xii) No construction activity of any kind shall be taken up in the OSR area.
 - xiii) Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.
 - xiv) The structural design of the proposed building must be vetted by premier academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.
 - xv) The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
 - xvi) The basement of the building shall be above the maximum flood level documented by the Water Resource Department in consultation with CMDA.

Part B- Conditions for construction phase:

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) The entire water requirement during construction phase shall be met from out sourcing from the source with approval of the PWD Department of water resources.
- iii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv) A First Aid Room shall be provided in the project site during the entire construction phase of the project.
- v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- vi) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.
- vii) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.
- viii) Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.

- (ix) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.
- x) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- xi) The diesel required for operating stand by DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- xii) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- xiii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- xiv) Fly- Ash bricks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003.
- xv) Ready-mix concrete shall alone be used in building construction and necessary cub-tests should be conducted to ascertain their quality.
- xvi) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.
- xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.

- xviii) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.
- xix) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.
- xx) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- xxi) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- xxii) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- xxiii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.
- xxiv) All Energy Conservation Building Code (ECBC) norms have to be adopted.
- xxv) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxvi) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

- xxvii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, and the shortfall shall be strictly reviewed and addressed.

Part C- Conditions for Operation Phase/Post Construction Phase/Entire Life of the Project:

- i. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
- ii. The fresh water for domestic purposes shall be drawn from the Local Body (Maraimalai Nagar Municipality), only after obtaining necessary permission from the Competent Authority.
- iii. The treated water of 63 KLD shall be utilized for OSR gardening only after obtaining necessary permission from the Competent Authority.
- iv. The Memorandum of Understanding (MoU) shall be signed with at least 5 farmers, before commencement of the operation phase, for the disposal of excess treated water of 172 KLD for irrigation purposes.
- v. The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is ready for occupation.
- vi. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN

- or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
- vii. The ground water level and its quality should be monitored and recorded regularly in consultation with Central Ground Water Authority.
 - viii. The Sewage Treatment Plant (STP) installed should be certified by an independent expert for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100 % grey water by decentralized treatment should be done. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP. Explore the less power consuming systems viz. baffle reactor etc. for the treatment of sewage.
 - ix. The Proponent shall install STP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.
 - x. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
 - xi. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
 - xii. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
 - xiii. The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.
 - xiv. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per e waste (Management & Handling) Rules 2011.

- xv. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
- xvi. The diesel required for operating DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from the Chief Controller of Explosives shall be taken.
- xvii. The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
- xviii. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.
- xix. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
- xx. The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- xxi. Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of borewells /

- percolation pits/ etc. as committed. The borewells / percolation pits/ etc. for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- xxii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- xxiii. A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- xxiv. Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xxv. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per MoEF norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- xxvi. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
- i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed

- vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system., etc
- and it shall be made available to the owners.
- xxvii. A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines and should be manned all the 24 hours any day.
 - xxviii. The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.
 - xxix. The amount of Rupees equivalent to 0.5% of the Project Cost by the proponent under CSR activity should be earmarked for such activities as committed by the proponent for the purpose for which it was allocated.
 - xxx. Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.
 - xxxi. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
 - xxxii. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
 - xxxiii. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the

- subsequent period.
- xxxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxxv. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxxvi. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.
- xxxvii. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
- xxxviii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxxix. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xl. The project proponent shall submit progress reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Chennai, the

respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board once in six months.

- xli. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xlii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.

SEIAA

Kalpavalli
CHAIRMAN
SEIAA-TN

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam,
Chennai - 34.

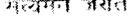
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.

6. The BDO, Chengalpattu Taluk, Kancheepuram District.

7. Stock File.

-X-X-X-

SEIAA
TN



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
Regional Office (South Eastern Zone),
1st & 2nd floor, HEPC Building, No.34, Cathedral Garden Road, Nungambakkam,
Chennai – 600034



Dated: 14-07-2015 / 687

To,

Authorised Signatory,
M/s Escapade Real Estate Pvt.Ltd
No.3 Old no 25 Ganapathy Colony,
3rd Lane Off, Cenotaph Road,
Teynampet, Chennai – 600 018.

Subject: Request for certified compliance report for residential construction project at
sengundram village, chengalpattu taluk, kancheepuram district, Tamil Nadu by M/s
Escapade Real Estate Pvt.Ltd

Reference: i. Environmental clearance obtained vide No. 21-5623/2007-IA.III dated 22.07.2008
ii. Your letter no dt.25.06.2015

Sir,

With reference to the above mentioned subject, please find enclosed herewith a certified
copy of the compliance report.

Yours faithfully


(Dr. C. Kaliyaperumal)
Director (S)

Counter Signed by


(Dr. M.R.G. Reddy)
APCCF(C)

Encl: as above

GOVERNMENT OF INDIA
Ministry of Environment, Forest & Climate Change
 (Regional Office, Chennai)
MONITORING REPORT

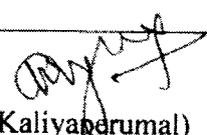
F.No.EP/12.1/744/TN

PART I
DATA SHEET

1	Project Type : River valley/Mining/Industry/Thermal/ Nuclear/Other Specify	Building Construction
2	Name of the project	Construction of New residential complex at Sengundram village, Chengalpattu Taluk, Kanchipuram by M/s.Escapade Real Estate Pvt Ltd.,
3	Clearance letter(s)/OM No. and dated	No.21-563/2007-IA.III dt:22.7.2008
4	Locations	
	a District (s)	Kancheepuram
	b State (s)	Tamil Nadu
	c Latitudes	12 ^o 45'38.62" N
	d Longitudes	80 ^o 2'37.06" E
5	Address of correspondence	
	a Address of concerned project Head (with Pin Code & telephone/telex/fax numbers)	Mr. Bharath M/s. Escapade Real Estate Pvt Ltd No.3. Old No.25 Ganapathy Colony, 3 rd lane, Off. Cenotoph Road, Teynampet. Chennai – 600 018. Ph.No. 044-42244444 Fax. 044-42244440
6	Salient features	
	a of the project	It is a construction of residential villa
	b of the environmental management plans	We providing complete Treatment system for sewage, green belt development, stand alone solar lighting, rainwater recharging, energy conservation measures in the proposed project
7	Breakup of the project area	Total plot area: 1,82,329.61 Sqm Total built up area: 1,15,492.88 Sqm Total number of Villa proposed 238 (G+1) and 388 Apartments (S+4 floors) Only 185 Villas constructed as on date the construction completed before May 2013.
	a Submergence area (forest & non-forests)	
	b Others	
8	Break up of project affected population with enumeration of those losing houses/dwelling units only, agricultural land only, both dwelling units and agricultural land and landless labourers/artisans	The project is unused dry land and hence it is classified as residential use zone and there is no any losing of housing and agricultural lands
	a SC,ST/Adivasis	-----
	b Others	-----

9	Financial Details	
a	Project cost as originally planned and subsequent revised estimates and the years of price reference	Initially proposed cost Rs.122 Cores
b	Allocations made for environmental management plans, with item wise and year wise breakup	Total allocation: Rs.2.55 cores STP: Rs.50 Lakhs WTP : Rs. 15 Lakhs Rain Water Harvesting : Rs.30 lakhs Green Belt Development: Rs.50 lakhs Solid waste Management: Rs. 10 Lakhs Solar stand alone street lighting: Rs. 25 lakhs Energy Conservation measures: Rs. 75 lakhs
c	Benefit cost ratio/internal rate of return and the years of assessment	Yet to done since the project is not started for operation
d	Whether (c) includes the cost of environmental management as shown in (b) above	Yes
e	Total expenditure on the Project so far	-----
f	Actual expenditure incurred on the environmental management plans so far	STP: Rs. Rs. 20 lakhs WTP: Rs. 5 lakhs Rain Water Harvesting: Rs. 5 lakhs Green Belt development: Rs. 15 lakhs Solid waste Management: Rs. 2lakhs Solar stand alone street lighting: Nil (will provide in future development) Energy Conservation measures: Rs. 20 lakhs
10	Forest land requirement	No forest land is involved
a	The status of approval for a diversion of forest land for non-forestry use	-----
b	The status of compensatory afforestation, if any	-----
c	The status of clear felling	-----
d	Comments on the viability and sustainability of compensatory afforestation programme in the light of actual field experience so far	-----
11	The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information	-----
12	Status of construction	
a	Date of commencement	The construction started March 2010
b	Date of completion (actual and/or planned)	May 2013 the building completed (185 Villas) - remaining is not constructed
13	Reasons for the delay if the project is yet to start.	Project started but only 30% is completed, the reason is poor sales
14	Date of site visit	
a	The dates on which the project was monitored by the Regional Office on previous occasions, if any	-----

	b	Date of site visit for this monitoring report	27.06.2015
15		Details of correspondence with project authorities for obtaining action plans, information and status of compliance to safeguards	-----


(Dr.C.Kaliyaperumal)
Director(S)

Part – II

Subject: Construction of new residential complex at Sengundram Village,
Chengalpet Taluk, Kancheepuram District, Tamil Nadu by M/s Escapade Real Estate
Pvt. Ltd. – Environmental Clearance – reg.

Reference: MoEF CL.Lr.No. 21-563/2007-IA.III dt. 22.07.2008

Construction Phase:

S.No	Conditions	Compliances
1	“Consent for Establishment” shall be obtained from Tamil Nadu Pollution Control Board	Complied
2	NOC shall be obtained from forest department before starting the construction activity.	Complied
3	All required sanitary and hygienic measures should be in place before starting construction	Complied
4	A First Aid room shall be provided	Complied
5	Adequate drinking water and sanitary facilities should be provided	Complied
6	All the top soil excavated during construction activities should be stored and used for green belt development	Complied
7	Disposal of muck during construction phase should not create any adverse effect	Complied
8	Soil and groundwater samples will be tested	Complied
9	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate water courses.	Complied
10	Any hazardous waste generated during the construction phase be disposed.	Complied
11	The diesel generator sets to be used during construction phase.	Complied
12	The diesel required for operating DG sets shall be stored in underground.	Complied
13	The vehicles should be operated only during non peak hours.	Complied
14	Ambient noise levels should conform to residential standards both during day and night.	Complied
15	Fly ash should be used.	Complied
16	Ready mix concrete of high quality should be used in building construction.	Complied
17	Storm water control and its should be reused.	Complied
18	Water demand during construction should be reduced.	Complied
19	For Ground water drawal permission should be obtained from the competent authority.	Complied
20	Separation of grey and black water should be done	Complied
21	Fixtures for showers, toilet flushing and drinking water should be of low flow based control	Complied
22	Use of glasses may be reduced.	Complied
23	Roof should meet prescriptive requirement as per Energy Conservation Building Code	Complied
24	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code	Complied
25	The approval of the competent authority shall be obtained.	Complied

26	Regular supervision and monitoring should be done	Complied
27	Legal action should be initiated if construction started began obtaining Environmental Clearance.	Complied
General Conditions:		
1	EIA recommendations should be implemented.	Complied
2	Provision should be made for supply of fuel to labourers	Complied
3	Six monthly monitoring reports should be submitted	Complied
4	A completed set of documents should be submitted to the MoEF, RO.	Complied
5	The project should require a fresh appraisal by this Ministry if there is any change in scope	Agree to comply
6	The Ministry reserves the right to add additional safeguards.	Agree to comply
7	All other statutory clearances shall be obtained by project proponent from concerned competent authorities.	Complied
8	These stipulations should be enforced interalia with other rules	Agree to comply
9	No. 460 of 2014 as may be applicable to this project	Agree to comply
10	Appeal the matter within a period of 30 days	Agree to comply


 (Dr.C.Kaliyaperumal)
 Director(S)

Part-III

Subject: Construction of new residential complex at sengundram village chengalpet taluk
Kancheepuram district Tamil Nadu by M/s Escapade Real Estate Pvt. Ltd-
Environmental Clearance – Reg.

Reference: MoEF Cl.Lr.No. 21-563/2007-IA.III dt. 22.07.2008

Construction Phase:

S.No	Conditions	Compliances
1	“Consent for Establishment” shall be obtained from Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up any construction activity at the site.	Consent for establishment was obtained from TNPCB and copy of the same was submitted to SEIAA Tamil Nadu before taking up any construction activity at the site.
2	Necessary permission/NOC shall be obtained from forest department before starting the construction activity at the site.	Necessary permission has been obtained from forest department before starting the construction activity at the site.
3	All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.	All sanitary and hygienic measures were in place before construction activities and the same is maintained throughout the construction phase as informed.
4	A First Aid Room shall be provided in the project site during entire construction phase of the project.	A First Aid room with all first aid facilities were maintained throughout construction stage as informed.
5	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	The project authorities informed that drinking water and sanitary facilities were provided for the construction workers at site during construction time. Waste water from septic tanks was removed by sewage evacuation tankers of authorized person by CMWSSB and sent to their nearest treatment plant. Similarly the solid waste generated was collected and handed over to Maraimalainagar Municipality.
6	All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	Top soils excavated during construction was used within their site for landscape and greenbelt development activities..
7	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	As informed that there is no generation of muck since there was no piling foundation was done.
8	Soil and groundwater samples will be tested to ascertain that there is no threat to groundwater quality by leaching of heavy metals and other toxic contaminants.	Soil (Monthly at one location where construction work was in peak) and ground water quality (from 2 bore wells) were monitored by external agency during construction phase. Heavy metals were monitored.
9	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate water	As informed precautionary measures such as using of high density tarpaulin sheets and drums for handling of bituminous materials

	courses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.	were followed/ taken to avoid any contamination with the soil. There is no nearby water course.
10	Any hazardous waste generated during the construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Tamilnadu pollution control board	Only waste oil was generated and the same was collected, stored properly and disposed to authorized recyclers.
11	The diesel generator sets to be used during construction phase should be low Sulphur Diesel type and should conform to Environment (Protection) rules prescribed for air and noise emission standards.	Low sulphur diesel was used in the DG sets during construction phase to meet air and noise emission standards as informed. Monitoring of ambient air quality at 4 locations and noise levels at 6 locations were monitored by external agency on monthly basis and as per the reports the levels are within the limits.
12	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken	Diesel required for operating DG sets was not stored at the site and brought from outside whenever required.
13	Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.	Vehicles used for bringing construction materials during construction were in good condition and also were operated during non peak hours as informed.
14	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures to reduce air & noise pollution during construction phase so as to conform to the stipulated standards by CPCB/TNPCB.	As stated above the ambient noise levels were monitored during day and night time and as per the reports the levels are within the limits. Adequate measures such as water spraying and enclosures were provided to reduce the air & noise pollution during the construction.
15	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 as amended as on 27 th August, 2003.(The above condition is applicable only if project site is located within the 100km of thermal power stations.	Fly ash mixed ready mix concrete was used in construction as informed.
16	Ready mix concrete of high quality should be used in building construction.	Ready mix concrete of high quality was used in building construction as informed.
17	Storm water control and its reuse shall be as per CGWB and BIS standards for various applications.	Storm water drainage arrangements are made for the villa area.
18	Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices referred.	Premixed concrete, curing agents and other best practices were followed to reduce water consumption as informed.
19	Permission to draw ground water shall be obtained from the competent authority prior to construction/operation of the project.	They informed that water was purchased from outside for construction purpose.
20	Separation of grey and black water should	Dual plumbing for separation of grey and black

	be done by the use of dual plumbing line for separation of grey and black water.	water is provided.
21	Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators/ pressure reducing devices/ sensor based control.	Fixtures for showers, toilet flushing and drinking water are of low flow type and are sensor based control.
22	Use of glass may be reduced upto 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.	It is a residential project and not much glass is used. At necessary places double glass with special reflecting coat used in windows.
23	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.	ECBC code and appropriate thermal insulation to fulfill the requirements are followed as informed.
24	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.	It is a residential project and ECBC code was followed.
25	The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per national building code including protection measures from lightening etc.,	Required approvals from the competent authority relating to fire fighting and structural safety of the building were obtained.
26	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	Regular supervision and monitoring were carried out throughout the construction phase by the project authorities asb informed.
27	Under the supervision of environment (protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.	As informed the construction works were started after obtaing Environmental clearance.
	General Conditions	
1	The environmental safeguards contained in the EIA report should be implemented in letter and spirit	The environmental safeguards contained in the EIA report are implemented.
2	Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase	They have provided cooking gas and utensils for cooking to the laborers during construction phase as informed. Now, the labor colony was removed because there is no construction activities.
3	Six monthly monitoring reports should be submitted to the ministry and its regional office, Chennai.	Only one six monthly compliance report was submitted to MoEF regional office, Chennai and have agreed to submit in future.
4	Officials from the regional office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A	They have extended full Cooperation during the visit. They hve not submitted the documents to RO.

	complete set of all documents submitted to MoEF should be forwarded to the CCF, Regional office of MoEF, Bangalore.	
5	In the case of any changes in the scope of the project, the project would require a fresh appraisal by this ministry.	There is no changes in the scope of the project and agreed to approach the Ministry if there is any changes in future.
6	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the Environmental Clearance under the provision of Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the Environmental Clearance under the provision of Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner
7	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, shall be obtained by project proponent from the concerned competent authorities.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, shall be obtained by project proponent from the concerned competent authorities.
8	These stipulations would be enforced among the others under the provisions of water (Prevention and control of pollution) Act, 1974, the Air(Prevention and Control of pollution) act 1981, the environment (Protection) Act, 1986, the public Liability (Insurance) Act, 1991 and EIA Notification, 2006.	These stipulations would be enforced among the others under the provisions of water (Prevention and control of pollution) Act, 1974, the Air(Prevention and Control of pollution) act 1981, the environment (Protection) Act, 1986, the public Liability (Insurance) Act, 1991 and EIA Notification 2006.
9	Environmental clearance is subject to final order of the Hon'ble supreme court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No.460 of 2004 as may be applicable to this project.	Agreed to comply
10	Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under section 11 of the National Environment Appellate Act, 1997.	It was informed that no appeal was made against environmental clearance.

The Environmental Clearance(EC) was issued for construction of residential complex on a plot area of 1,82,329.61 Sq.m. The total built up area proposed is 1,15,492.88 Sq.m. It was proposed to construct 238 villas (G+1) and 368 apartments (stilt +4 floor).

As informed the construction work was started in March 2010. They have constructed so far (up to May 2013) 185 villas and obtained the completion certification for 165 villas from Maraimalai nagar municipal office. The remaining 20 villas also were constructed before May 2013 itself and applied for completion certificate. They have submitted application for consent for operation to Tamil Nadu State Pollution control Board also. Construction of remaining villas and apartments were not continued from May 2013 onwards because of poor sales and bad market conditions.

The EC was issued on 22.7.2008 and was valid for 5 years i.e up to June 2013. Though they have obtained EC they could not construct the entire buildings as approved due to various reasons mainly as stated above. Now, they want to start and continue the construction activity and for that the project authorities have requested for certified copy of the compliance report to submit to SEIAA for extension of the EC validity. The project authorities have complied all the conditions satisfactorily.


Dr. C. Kaliyaperumal)
Director(S)

Counter signed by


(Dr. M.R.G. Reddy)

Addl. PCCF (C)

Date : Dec 20, 2022

Arihant

Arihant Foundations & Housing Ltd

EXPENSE PAYMENT REQUISITION

Request ID	9633 (Payment)	Project / Admin	SALIGRAMAM
Expense Type	Other Project Expenses	Expense Subtype	Security Services-Projects
Description	Fortune Facility Services Pvt.Ltd - Inv.No.435/2022-23 dt 31/10/2022 - Saligramam - Oct 2022 - security services.		
Invoice Amount	Rs. 37,642.00		
Vendor Name	Fortune Facility Services Pvt.Ltd		
PAN No	AABCF0872H	GSTIN No	33AABCF0872H1ZX
		Cost Center :	

Expense Payment Details:-

Invoice Number	435/2022-23	Invoice Date	Oct 31, 2022
Ceritified Amount(Base Amount)	Rs. 31,900.00		
Tax Type	CGST 9%	Tax Amount	2871.00
Tax Type	SGST 9%	Tax Amount	2871.00
Net Gross Amount	Rs. 37,642.00		
TDS Type(%)	TDS Contract - 2%	TDS Amount	638.00
Amount Payable	Rs. 37,004.00	Advance Adjusted	0.00
Amount Outstanding	Rs. 37,004.00		

Remarks : Fortune Facility Services Pvt.Ltd - Inv.No.435/2022-23 dt 31/10/2022 - Saligramam - Oct 2022 - security services.

Audit Trails:-

Document Upload FFS-435.pdf

Status	Audit Acted By	Audit Date
SUBMITTED	Krishnan TS	Dec 20 2022 12:12PM

CERTIFIED COPY OF THE COMPLIANCE REPORT

Subject: SEIAA, TN – Environmental Clearance - Proposed construction of residential development b M/s Escapade Real Estate Private Limited., at S.F No. 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt, 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 of Sengundram village, Chengalpattu Taluk, Kancipuram District, Tamil Nadu, Issued – Regarding.

Ref. No. SEIAA/TN/F.3814/EC/8(a)/435/2015 dated: 18.12.2015

Present Status of the Project:



The State Level Environmental Impact Assessment Authority (SEIAA) Tamil Nadu has accorded Environmental Clearance to the above mentioned project vide letter dated 18.12.2015 for construction of Residential group development of Block A (G+3 Floors)-7 Wings, Block B (G+3 Floors)-30 Wings, Block C (G+3 Floors)-3 Wings, Block D (G+3 Floors)-4 wings, Block E (G+3 Floors)-7 wings, Block F (G+3 Floors) -1 wing and Block G (G+3 Floors)-1 wing. Total area of the land is 81747.38 Sq.m. Total number of dwelling units 936 Nos. and total built up area is 90531.36 Sq.m. The project cost for the proposed project is estimated to be around Rs. 264.54 crores. During the visit, it was observed that Gokulapuram Lake is located at a distance of 500 m from the project site. Sengundram Reserve Forest is located adjacent to the Project site.

Out of 5 Phase units, Phase 1 (144 houses) & Phase 2 (144 houses) have already constructed and occupied with a same floor plan of G+3 as per the existing Environmental Clearance. Phase 3 (172 houses) is under construction and is about to complete in August 2022.

Now, they are planning to expand the remaining Phase 4 (4A & 4B) and Phase 5 with a change in floor plans from G+3 to G+4 with overall built up area of 98881.63 Sq.m and the land area remains the same.

In this context, the PA has requested to provide Certified Compliance report from the Integrated Regional Office of Ministry of Environment, Forest & Climate Change, Chennai.

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The PA obtained "Consent for Establishment" for Air vide proceedings No. T2/TNPCB/F.1219MMN/RL/MMN/A/2020 dated 19.02.2020 under Air Act which is valid up to 17.12.2022 and vide proceedings No. T2/TNPCB/F.1219MMN/RL/MMN/W/2020 dated 19.02.2020 under Water Act which is valid up to 17.12.2022 from the Tamil Nadu Pollution Control Board.

The above project was monitored on 13.12.2021 along with the representative of the Project Authorities. The status of compliance on the stipulated conditions contained in the EC cited above is given below in Part III.

Date of Monitoring: 13.12.2021

Name of the officer: Dr. C. Palpandi, Scientist 'D'

PART-III

PART - A – CONDITIONS FOR PRE CONSTRUCTION PHASE

S. No	Conditions	Compliance Status
1.	The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA – TN.	<p>Refer below.</p> <p>The Project Authority (PA) had given advertisements in English (The Times of India) newspaper on 31.12.2015 and Tamil newspaper (Dinathanthi) dated on 05.01.2016.</p> <p>The PA has submitted copies of the advertisements to IRO, MoEF&CC, Chennai. The advertisement is made within 7 days from the date of receipt of the clearance letter.</p> <p>Copy of the Advertisements is at Annexure-I.</p>
2.	In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.	<p>Complied.</p> <p>There is no change in the scope of the project.</p>
3.	A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.	<p>Reportedly Complied.</p> <p>The Project Authority (PA) has informed that the copy of the clearance letter was sent to the Local Body and the clearance letter was also put on the website.</p>

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4.	"Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up any construction activity at the site.	<p>Complied.</p> <p>The PA obtained "Consent for Establishment" for Air vide proceedings No. T2/TNPCB/F.1219MMN/RL/MMN/A/20 20 dated 19.02.2020 under Air Act which is valid up to 17.12.2022 and vide proceedings No. T2/TNPCB/F.1219MMN/RL/MMN/W/2 020 dated 19.02.2020 under Air Act which is valid up to 17.12.2022 from the Tamil Nadu Pollution Control Board.</p>
5.	Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as preferred under Section 16 of the National Green Tribunal Act, 2010.	<p>Refer below.</p> <p>The PA informed that there is no appeal against this environmental clearance so far.</p>
6.	The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work.	<p>Complied.</p> <p>The PA obtained approval from Competent Authority for structural safety of the building during earthquake which is attached as Annexure-II.</p> <p>The PA obtained NOC from Tamil Nadu Fire & Rescue Services Department vide letter No. Ka. No. 292/B/2015 dated 29.01.2015 (Annexure-III).</p> <p>They have installed lightning arrester at the top of the building which is attached as Annexure-IV.</p>
7.	All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.	<p>Refer below.</p> <p>All required sanitary and hygienic measures were made in place before starting construction activities and they will be maintained throughout the construction phase.</p>
8.	Design of buildings should be in conformity with the Seismic Zone Classifications.	<p>Refer below.</p> <p>Design of buildings will be in conformity with the Seismic Zone Classifications.</p>
9.	The construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.	<p>Refer below.</p> <p>The PA informed that the construction of the structures being undertaken as per the plans approved by the concerned local</p>

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		authorities. However, copy of the approved plan has not provided during the visit.
10.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State I Central Ground Water Authority, Coastal Regulatory zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.	<p>Complied.</p> <p>They have obtained NoC from the Fire and Rescue Services Department.</p> <p>The diesel required for operating DG sets is obtained from nearby petrol bunk according to the demand. There is no storage of diesel. Hence approval for storage of diesel from Chief Controller of Explosives is not obtained.</p> <p>No objection certificate for drawl of groundwater has been obtained from Water Resource Department, Government of Tamil Nadu.</p> <p>Approval from Civil Aviation Department is not applicable.</p> <p>They have obtained NoC vide Proc. No. 5438/2013/D dated 25.07.2014 from the District Forest Officer, Chengalpattu Division, Kancheepuram for development of residential plots.</p> <p>Approval from Wildlife (Protection) Act, 1972 is not applicable.</p>
11.	The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.	<p>Refer below.</p> <p>The PA has provided the probable date of commissioning of the project supported with necessary bar charts which is attached as Annexure-V.</p>
12.	No construction activity of any kind shall be taken up in the OSR area.	<p>Refer below.</p> <p>There will be no construction activity in the OSR area.</p>
13.	Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.	<p>Refer below.</p> <p>The PA informed that they have obtained Consent of the local body for using the treated sewage in the OSR area for gardening purpose. However, copy of the same has not provided during visit.</p>
14.	The structural design of the proposed building must be vetted by premier	Refer below.

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	academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.	The PA informed that the structural design of the proposed building is vetted by IIT Madras and IIT Delhi.
15.	The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.	Refer below. As informed, the total height of the building and constructions in accordance with the FSI norms.
16.	The basement of the building shall be above the maximum flood level documented by the water Resource Department in consultation with CMDA.	Complied. There is no basement in the project.

PART- B - CONDITIONS FOR CONSTRUCTION PHASE

S. No	Conditions	Compliance status
1.	All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.	Complied. All the labourers' health is being checked/ screened and adequately treated before and during their employment on the work at the site. Photos are at Annexure-VI.
2.	The entire water requirement during construction phase shall be met from out sourcing from the source with the approval of the PWD Department of Water Resources.	Complied. The PA informed that source of water is from Municipal water from Maraimalai Nagar and also from Bore wells (3 Nos.). Total requirement of water is 160 KLD at present. The PA obtained NoC vide letter No. DD(G)/OT 9/G-3/359/Fresh NOC/Chennai/2020/dated: 12.11.2020 from the PWD Department of Water Resources for the source of water. Copy of letter is at Annexure VII.
3.	Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of	Complied. During the visit, it was observed that workers are provided with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care,

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	temporary structures to be removed after the completion of the project.	crèche etc. The housing in the form of temporary structures and will be removed after the completion of the project. Photo is attached as Annexure-VIII .
4.	A First Aid Room shall be provided in the project site during entire construction phase of the project.	Complied. A First Aid Room is provided in the project site.
5.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench. after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.	Complied. Adequate drinking water and sanitary facilities are provided for construction workers at the site. The treatment and disposal of waste water will be through dispersion trench after treatment through septic tank. The MSW generated will be disposed through Local Body and the identified dumpsite only.
6.	The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.	Refer below. The excavated soil is segregated and stored separately. The bottom soil/boulders is used in construction of approach road, peripheral road, site levelling etc., Top soil is stored separately and used for greenbelt development.
7.	All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	Refer below. All the top soil excavated during construction activities was stored and used in horticulture development within the site.
8.	Disposal of other construction debris during the construction phase should not create any adverse effect on the neighbouring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety & health aspects of the people.	Refer below. Disposal of other construction debris during the construction phase was disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety & health aspects of the people.
9.	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate water courses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/	Complied. No bituminous is used

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	stream etc.	
10.	<p>Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air & noise emission shall conform to the standards prescribed in the rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.</p>	<p>Complied.</p> <p>Low Sulphur Diesel (whatever is available in local petrol bunks) is being used for operating diesel generator sets to be used during construction phase.</p> <p>The ambient noise levels in and around the project site is being monitored at five locations both day and night through authorised third party and the values are within the limit.</p>
11.	<p>The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.</p>	<p>Complied.</p> <p>They have installed two DG sets with capacity of 120 KVAx1 and 200 KVAx1.</p> <p>The diesel required for operating DG sets is obtained from nearby petrol bunk according to the demand. There is no storage of diesel.</p> <p>DG set photo is attached in Annexure-IX.</p>
12.	<p>Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.</p>	<p>Complied.</p> <p>They have informed that vehicles used for bringing construction materials to the site were in good condition and complied the standards prescribed by TNPCB/CPCB. Also they are operating the vehicles strictly during non-peak hours as informed.</p>
13.	<p>Ambient air and noise levels should conform to residential standards prescribed by the TNPCB both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. The pollution abatement measures shall be strictly implemented.</p>	<p>Refer below.</p> <p>Monitoring of ambient air quality (one location) and noise levels (five locations) are being carried out through third party laboratory. The monitored data shows that the values are within the limits.</p> <p>Ambient air and noise levels conform to residential standards prescribed by TNPCB both during day and night. Incremental pollution loads on the ambient air and noise quality will be closely monitored during construction phase. The pollution abatement measures will be strictly implemented.</p>

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14.	Fly ash bricks should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on 27 th August, 2003.	Complied. Fly ash bricks were used for construction to the possible extent as per the provision of fly ash notification of September, 1999 and amended as on 27 th August, 2003.
15.	Ready mix concrete of high quality shall alone be used in building construction and necessary cub tests should be conducted to ascertain their quality.	Complied. Ready mix concrete of high quality was used in building construction to the possible extent as per the provision of fly ask notification of September, 1999 and amended as on 27 th August, 2003.
16.	Storm water management around the site and on the site shall be established by following the guidelines laid down by the storm water manual.	Refer below. The PA has provided storm water drainage system and the photo is at Annexure-X.
17.	Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices prevalent.	Refer below. The PA informed that water demand during construction was reduced by use of premixed concrete, curing agents and other best practices prevalent.
18.	Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators/ pressure reducing devices/ sensor based control.	Agreed to comply. The PA has provided fixtures for showers and toilet flushing and drinking water of low flow type by adopting the use of aerators/ pressure reducing devices/sensor based control.
19.	Use of glass shall be reduced upto 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.	Refer below. It is residential building. They have used high quality double glass with special reflecting coating in windows. Utilisation of the glass is reduced minimum to 10%.
20.	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.	Refer below. Roofs meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfil the requirement.
21.	Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfil the	Refer below. Opaque wall meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate

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	requirement.	thermal insulation material to fulfil the requirement.
22.	Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.	Refer below. The PA has provided adequate fire protection equipments and rescue arrangements made as per the prescribed standards. Fire protection equipment photo is at Annexure-XI.
23.	Proper and free approach road for fire fighting vehicles and for rescue operations in the event of emergency shall be made.	Refer below. They have provided proper and fire approach road for fire fighting vehicles and for rescue operations in the event of emergency were made.
24.	All Energy Conservation Building Code (ECBC) norms have to be adopted.	Noted and agreed to comply.
25.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Complied. All personnel working in site were given with personnel protective equipment and also were given training and information on safety as well as health aspects. Agreed to conduct Occupational health surveillance program. Occupational health surveillance program of the workers is undertaken periodically to observe any contractions due to exposure to dust and take corrective measures
26.	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.	Refer below Periodical medical examination of the in workers were carried out and records of same maintained All the workers were provided with personnel protective equipments such like masks, gloves, boots etc.
27.	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, and the shortfall shall be strictly reviewed and addressed.	Complied. A dedicated EMC is established, which is headed by Vice-President, directly reporting to Site Head, contained team of 15 members.

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		<p>Full-fledged laboratory facility established with all necessary equipment for waste water analysis.</p> <p>The Environmental parameters are monitored through external agencies.</p> <p>EMC details are attached as Annexure-XII.</p>
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PART – C - CONDITIONS FOR OPERATION PHASE/ POST CONSTRUCTION PHASE/ ENTIRE LIFE OF THE PROJECT

S. No	Conditions	Compliance status
1.	The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.	<p>Refer below</p> <p>The PA informed that it is noted</p>
2.	The fresh water for domestic purposes shall be drawn from the Local Body (Maraimalai Nagar Municipality), only after obtaining necessary permission from the Competent Authority.	<p>Refer below</p> <p>The PA informed that source of water is from Municipal water from Maraimalai Nagar and also from Bore wells (3 Nos.). At present, total water requirement is 160 KLD. The PA obtained NoC vide letter No. DD(G)/OT 9/G-3/359/Fresh NOC/Chennai/2020/dated: 12.11.2020 from the PWD Department of Water Resources for the source of water.</p>
3.	The treated water of 63 KLD shall be utilized for OSR gardening only after obtaining necessary permission from the Competent Authority.	<p>Refer below</p> <p>The PA has agreed to obtained permission from the competent Authority for utilising treated water of 63 KLD for OSR gardening.</p>
4.	The Memorandum of Understanding (MOU) shall be signed with at least 5 farmers, before commencement of the operation phase, for the disposal of excess treated water of 172 KLD for	<p>Refer below</p> <p>The Memorandum of Understanding (MoU) was signed with farmers for the disposal of excess treated water of 172</p>

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	irrigation purposes.	KLD for irrigation purposes which is attached as Annexure-XIII .
5.	The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is ready for occupation.	Complied They have developed Green belt in an area of 8.41 acres within the premises by planting native species such as Neem, Pongamia, Badam, Mentalia, Pagunia pink, Cashew, Samania saman etc. in consultation with Forest Department. Survival rate of the Green belt is good. Green belt photo is Annexure-XIV .
6.	The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed take to responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-IN.	Refer below The PA has assured that the maintenance of common facilities including sewage treatment plant, treated sewage disposal arrangements, solid waste management system, green belt development, rain water harvesting, environmental monitoring etc. as committed. After establishment, an association among the allottees will be formed to take responsibility of continuous maintenance of all facilities with required agreements.
7.	The ground water level and its quality should be monitored and recorded regularly in consultation with Central Ground Water Authority.	Refer below The PA has not monitored ground water level and its quality.
8.	The Sewage Treatment Plant (STP) installed should be certified by an independent expert for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100 % grey water by decentralized treatment should be	Refer below. Three numbers of sewage treatment plant (STP) with the capacities of 100, 85 & 75 KLD are installed and the report regarding certification was not submitted to the Ministry. All the domestic effluents are being treated in the STP. The treated water is being used for the plantation purpose as

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15.	Diesel power generating sets proposed as source: of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.	Agreed to comply. Diesel powers generating sets proposed as source of back-up power during operation phase is enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The heights of stack of DG sets are equal to the height needed for the combined capacity of all proposed DG sets.
16.	The diesel required for operating DG sets The diesel required for operating DG shall be stored in underground tanks fulfilling the safety norms required, clearance from the Chief and if Controller of Explosives shall be taken.	Refer below. The diesel used for operating DG is sourced from nearby petrol bunks and there is no storage of diesel.
17.	The acoustic enclosures shall be installed at all equipments such noise generating DG sets, air ns conditioning systems, cooling water tower. Etc., and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.	Refer below. At present they have installed two DG sets with the capacity of 200×1 & 120×1 KVA. Further, they are going to install one more DG set after the construction work is completed. The PA informed that acoustic enclosures were installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower etc., and the noise level will be maintained as per MoEF&CC/CPCB/TNPCB guidelines/ norms both during day and night time.
18.	Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Tansboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.	Refer below. At present there is no spent oil generation
19.	The proponer/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural	Refer below. The PA ensured that storm water drain provided at the project site is maintained without choking or without causing stagnation and also will ensure that the storm water will be properly disposed-off

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	drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured	in natural drainage/channels without disrupting the adjacent public. Adequate harvesting of the storm water will also be ensured.
20.	The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc. shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.	Refer below. The roof rain water collected from the covered roof of the buildings were harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water will be reused.
21.	Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of bore wells / percolation pits / etc. as committed. The bore wells / percolation pits / etc. for rainwater recharging should be kept at least 5mts. above the highest ground water table.	Complied. The PA developed rainwater harvesting structure for recharging the groundwater.
22.	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street in addition to provision for solar water heating. A hybrids system solar system for a portion of the apartments shall be provided.	Refer below. The PA has not installed solar light in the common areas, lighting for gardens and street. However, they have installed solar water heater for Phase-I & II. Solar water heater photo is at Annexure-XV.
23.	A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three months' time.	Refer below. A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency was not prepared.
24.	Energy conservation measures installation of CFLs/ TFLs for lighting the areas outside the building should	Agreed to comply. They have informed that Energy

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	<p>be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per prevailing the guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.</p>	<p>conservation measures like installation of CFLs/TFLs for lighting the areas outside the building will be in place before completion of the project.</p> <p>Used CFLs and TFLs will be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.</p>
25.	<p>Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per MoEF&CC norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.</p>	<p>Refer below.</p> <p>Traffic congestion near the entry and exit points from the roads adjoining the proposed project site is avoided. They informed that parking will be fully internalized and no public space will be utilized. Parking plan will be as per CMDA norms.</p>
26.	<p>The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details</p> <ul style="list-style-type: none"> (i) Location of STP, compost system, underground sewer line. (ii) Pipe Line conveying the treated effluent for green belt development. (iii) Pipe Line conveying the treated effluent for toilet flushing. (iv) Water supply pipeline (v) Gas supply pipe line, if proposed (vi) Telephone cable (vii) Power cable (viii) Storm water drains, and (ix) Rain water harvesting system, etc., and it shall be made available to the owners. 	<p>Refer below.</p> <p>The PA has not made separate pipelines marked with different colours except Gas supply pipe line in yellow colour is made.</p>
27.	<p>A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines and should be manned all the 24 hours any day.</p>	<p>Complied.</p> <p>First Aid room is provided.</p>

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28.	The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.	<p>Complied.</p> <p>The buildings have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.</p>
29.	The amount of Rupees equivalent to 0.5% of the Project Cost by the proponent under CSR activity should be earmarked for such activities as committed by the proponent for the purpose for which it was allocated.	<p>Refer below.</p> <p>The PA has allocated Rs. 62.5 Lakhs i.e. 0.5% of total project cost for CSR activities. Out of which a sum of Rs. 21.96 lakhs has been spent as on date for skill development, tree plantation and education purposes and the remaining amount of Rs. 40.54 lakhs will be spent for CSR purposes in the next two Financial Years.</p> <p>CSR activities details are attached at Annexure-XVI.</p>
30.	Lightning arrester shall be properly designed and installed at the top of the building and where ever is necessary.	<p>Complied</p> <p>Lightning arrester is properly designed and installed at the top of the building.</p>
31.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board prescribed as under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.	<p>Refer below.</p> <p>Environmental statements for each financial year are not submitted and also not uploaded on their website.</p>
32.	This Environmental Clearance does not imply that the other statutory / administrative clearances granted to the project shall be by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.	<p>Refer below.</p> <p>The PA informed that it is noted.</p>

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33.	The SEIAA, TN may alter / modify the above conditions or stipulate any further. Condition in the interest of environment. Protection, even during the subsequent period.	Refer below. The PA informed that it is noted.
34.	The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.	Refer below. The PA informed that it is noted.
35.	The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.	Refer below. The PA informed that it is noted.
36.	A copy of the Environmental Clearance (EC) letter shall be made available to all the allottees along with the allotment order /sale deed.	Refer below. The PA informed that a copy of the Environmental clearance (EC) letter was made available to all the allottees along with the sale deed.
37.	The proponent shall upload the status of compliance conditions, of the stipulated EC including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.	Refer below. The PA was not uploaded the status of compliance reports including results of monitored data on their website.
38.	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior	Complied. A dedicated EMC is established, which is headed by Vice-President, directly,

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	Executive, who will report directly to the Head of the Organization.	<p>reporting to Site Head, contained team of 15 members.</p> <p>Full-fledged laboratory facility established with all necessary equipment for waste water analysis.</p> <p>The Environmental parameters are monitored through external agencies.</p> <p>EMC details are attached as Annexure-XII.</p>
39.	The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information / monitoring reports.	<p>Complied.</p> <p>The PA extended full cooperation to the undersigned during the visit.</p>
40.	The project proponent shall submit progress reports, on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Chennai, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board once in six months.	<p>Refer below.</p> <p>The PA has submitted progress reports on the status of compliance of the stipulated environmental clearance.</p>
41.	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Agreed to comply.
42.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments ,draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for	<p>Refer below.</p> <p>CFO renewal has been obtained from SPCB on 19.02.2020 which was valid up to 31.03.2022.</p> <p>Copy of the Public Liability Insurance (PLI) was provided and valid up to 02/11/2022.</p> <p>PLI copy is at Annexure-XVII.</p>

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protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India / Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.	
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This has the approval of the Competent Authority vide diary No. 34 dated 10.01.2022.

(Dr. C. Palpandi)
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